COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 374 OF 2017 & IA NO. 575 OF 2017

Dated: 19th February, 2018

Present: Hon'ble Mr. I. J. Kapoor, Technical Member

Hon'ble Mr. Justice N. K. Patil, Judicial Member

In the matter of:

NLC India Limited Appellant(s)

Vs.

Tamil Nadu Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. M.G. Ramachandran

Ms. Ranjitha Ramachandran

Ms. Poorva Saigal Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. S. Vallinayagam for R-2

ORDER

Learned counsel for the respondents seek four weeks more time to file reply. They may take steps to file the same on or before 20.03.2018 after serving copy on the other side. Rejoinder may be filed within two weeks thereafter.

List the matter on <u>16.04.2018</u>.

(Justice N. K. Patil) Judicial Member (I.J. Kapoor)
Technical Member

ts/mk